FIR No.117/2018 u/s 376,506 IPC PS: Maurice Nagar

State Vs. Sarabjeet Singh @Lucky@Avneet Singh

30.06.2020

Present:

Sh. S.N. Shukla Ld. Legal Aid Counsel for applicant/accused through V.C

It is submitted by Ld. LAC for applicant/accused Sarabjeet @Lucky that there is a typographical mistake in his bail application and he wants to withdraw the same with the liberty to file afresh after making all typographical corrections.

Heard,

In view of the submissions, the bail application filed by Ld. LAC for applicant/accused Sarabjeet@Lucky is hereby dismissed as withdrawn with the liberty to file afresh.

Bail application be consigned to record room.

(SATISH KUMAR) ASJ-2(CENTRAL), TIS HAZARI COURTS, DELHI. 30.06.2020